છેલ્લા દાયકામાં ભારતનું બજાર મૂડીકરણ નોંધપાત્ર રીતે વધ્યું :રોકાણકારોની વધતી ભાગીદારી ભારતના મૂડી બજારોની વિસ્તરતી પહોંચ

લિસ્ટિંગ પછી કર્મચારી સ્ટોક વિકલ્પોને મંજૂરી

સેબીની પ્રાથમિકતાઓમાં મૂડી નિર્માણને સરળ બનાવવું અને રોકાણકારોનું રક્ષણ કરવાનો સમાવેશ

નવી દિલ્હી, તા.૩૧

સિક્યોરિટીઝ એન્ડ એક્સચેન્જ બોર્ડ ઓફ ઈન્ડિયા (SEBI) ના ચેરમેન તુહિન કાંતા પાંડેએ શનિવારે ભારતના મૂડી બજારોને વધુ સુલભ, કાર્યક્ષમ અને સ્થિતિસ્થાપક બનાવવા અને રોકાણકારોના રક્ષણને મજબૂત બનાવવાની નિયમનકારની પ્રતિબદ્ધતાનો પુનરોચ્ચાર કર્યો.

કોલકાતામાં ભારત ચેમ્બર ઓફ કોમર્સ ઈન્વેસ્ટર્સ ફોરમને સંબોધતા, પાંડેએ જણાવ્યું હતું કે સેબીની પ્રાથમિકતાઓમાં મૂડી નિર્માણને સરળ બનાવવું, વ્યવસાયિક નિયમોને સરળ બનાવવા અને રોકાણકારોનું રક્ષણ કરવાનો સમાવેશ થાય છે, પીટીઆઈના અહેવાલ મુજબ. તેમણે નોંધ્યું હતું કે છેલ્લા દાયકામાં ભારતનું બજાર મૂડીકરણ નોંધપાત્ર રીતે વધ્યું



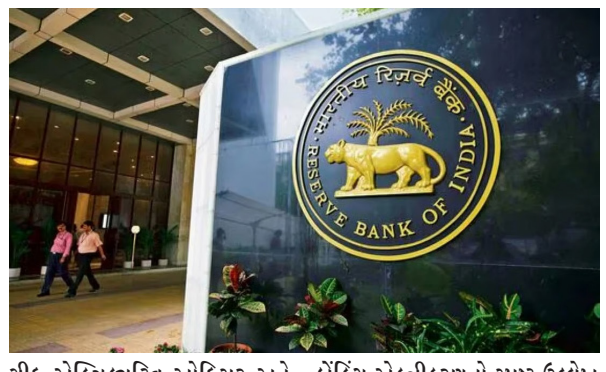
છે, કંપનીઓએ ઇક્વિટી અને ડેટ ઇશ્યુઅન્સ દ્વારા સરેરાશ વાર્ષિક રૂ. ૧૦ લાખ કરોડથી વધુ ભંડોળ એકત્ર કર્યું છે. પ્રાદેશિક વૃદ્ધિ પર પ્રકાશ પાડતા, પાંડેએ જણાવ્યું હતું કે પશ્ચિમ બંગાળના સિક્યોરિટીઝ માર્કેટ રોકાણકારોનો આધાર નાણાકીય વર્ષ ૨૦૧૪-૧૫ માં આશરે ૧૨ લાખથી વધીને હાલમાં ૯૦ લાખથી વધુ થયો છે.રાજ્યમાં પશ્ચિમ બંગાળમાં રજિસ્ટર્ડ ઓફિસો ધરાવતી ૩૭૯ લિસ્ટેડ કંપનીઓ પણ છે. વધુમાં, ૪૦ થી વધુ સૂક્ષ્મ, લઘુ અને મધ્યમ ઉદ્યોગો (MSMEs) એ નાના અને મધ્યમ ઉદ્યોગોના પ્રારંભિક જાહેર પ્રસ્તાવો (SME IPO) દ્વારા રૂ. ૧,૪૦૦ કરોડથી વધુ ભંડોળ એકત્ર કર્યું છે. પાંડેએ જણાવ્યું હતું કે રોકાણકારોની વધતી ભાગીદારી ભારતના મૂડી બજારોની વિસ્તરતી પહોંચ દર્શાવે છે.નિયમનકારે પાલન ખર્ચ ઘટાડવા અને ભંડોળ ઊભું કરવાને વધુ કાર્યક્ષમ બનાવવા માટે ઘણા પગલાં રજૂ કર્યા છે.

આમાં IPO પ્રક્રિયાઓને સરળ બનાવવા, રાઈટ્સ ઈશ્યૂને ઝડપી બનાવવા અને મોટી કંપનીઓ માટે લિસ્ટિંગ આવશ્યકતાઓને તર્કસંગત બનાવવાનો સમાવેશ થાય છે.સેબીએ લિસ્ટિંગ પછી ચોક્કસ કર્મચારી સ્ટોક વિકલ્પોને પણ મંજૂરી આપી છે, જે નિર્ધારિત શરતોને આધીન છે, અને જાહેર ઈશ્યૂ લિસ્ટિંગની સમયમર્યાદા ટૂંકી કરી છે.અન્ય સુધારાઓમાં નીચા ફેસ વેલ્યુ સાથે ડેટ સિક્યોરિટીઝને મંજૂરી આપવી અને પાત્ર ખાનગી પ્લેસમેન્ટ માટે મર્ચન્ટ બેંકિંગ આવશ્યકતાઓને સરળ બનાવવાનો સમાવેશ થાય છે.પાંડેએ ભાર મૂક્યો કે રોકાણકારોનું શિક્ષણ આત્મવિશ્વાસ વધારવા અને બજારના સહભાગીઓનું રક્ષણ કરવા માટે આવશ્યક છે.તેમણે કહ્યું કે મજબૂત બજારોએ સામાન્ય પરિસ્થિતિઓમાં કાર્યક્ષમ પ્રદર્શન કરવાને બદલે નાણાકીય તાણ દરમિયાન સ્થિતિસ્થાપક રહેવું જોઈએ.પાંડેના મતે, મૂડી બજારના વિકાસનું સાચું માપ ઘરગથ્થુ બચતને ઉત્પાદક રોકાણો સાથે જોડવામાં, વ્યવસાયોને ભંડોળ એકત્ર કરવામાં મદદ કરવામાં અને રોકાણકારોને આર્થિક વિકાસમાં ભાગ લેવા સક્ષમ બનાવવામાં રહેલું છે.

વિકાસ ભારત માટે તેની ભલામણો સબમિટ કરવા માટે એપ્રિલ ૨૦૨૭ સુધીનો સમય

પૂર્વ સીવીસીના નેતૃત્વમાં ઉચ્ચસ્તરીય બેંકિંગ સુધારણા પૅનલની રચના કરાઈ

નવી દિલ્હી, તા.૩૧



કેન્દ્રીય નાણાં મંત્રાલયે શુક્રવારે ભારતના બેંકિંગ ક્ષેત્રને મજબૂત બનાવવા અને સ્થાનિક ધિરાણકર્તાઓને વૈશ્વિક સ્તરે સ્પર્ધાત્મક બનાવવાના હેતુથી સુધારાઓની તપાસ કરવા માટે એક ઉચ્ચ-સ્તરીય સમિતિની રચના કરી. કેન્દ્રીય બજેટ ૨૦૨૬-૨૭માં નાણામંત્રી નિર્મલા સીતારમણ દ્વારા જાહેર કરાયેલ, વિકાસ ભારત માટે બેંકિંગ પરની ઉચ્ચ સ્તરીય સમિતિ, માળખાકીય, નિયમનકારી અને કાયદાકીય ફેરફારોની ભલામણ કરશે.ભૂતપૂર્વ સેન્ટ્રલ વિજિલન્સ કમિશનર સુરેશ એન પટેલ આ પેનલના અધ્યક્ષ રહેશે, જેની પાસે તેની ભલામણો રજૂ કરવા માટે એપ્રિલ ૨૦૨૭ સુધી છ મહિનાનો સમય છે. પટેલ ત્રણ દાયકાથી વધુનો બેંકિંગ અનુભવ ધરાવે છે, તેમણે આંધ્ર બેંકના મેનેજિંગ ડિરેક્ટર અને ચીફ એક્ઝિક્યુટિવ ઓફિસર અને ઓરિએન્ટલ બેંક ઓફ કોમર્સમાં એક્ઝિક્યુટિવ ડિરેક્ટર તરીકે સેવા આપી છે. અન્ય સભ્યોમાં ભારતીય રિઝર્વ બેંક (RBI)ના ડેપ્યુટી ગવર્નર શિરીષ ચંદ્ર મુર્મુ, પૂર્વ ભારતીય બેંકના મેનેજિંગ ડિરેક્ટર પદ્મજા ચુંદુરુ અને RBIના ભૂતપૂર્વ ડેપ્યુટી ગવર્નર એનએસ વિશ્વનાથનનો સમાવેશ થાય છે. પેનલના આદેશમાં બેંકિંગ એકત્રીકરણનો સ્પષ્ટ ઉલ્લેખ નથી, તેમ છતાં વડા પ્રધાનના મુખ્ય સચિવ-૨ શક્તિકાંત દાસની તાજેતરની ટિપ્પણીઓએ મોટી નાણાકીય સંસ્થાઓની જરૂરિયાત પર નવેસરથી ધ્યાન ખેંચ્યું છે. સમિતિ સમાવિષ્ટ ધિરાણ પહોંચાડવામાં તેમની અસરકારકતાનું મૂલ્યાંકન કરવા માટે પ્રાયોરિટી સેક્ટર લેન્ડિંગ ફ્રેમવર્ક અને લીડ બેંક સ્કીમની તપાસ કરશે.

બિઝનેસ આજકાલ

ઓક્ટોબરમાં નિફ્ટી ૧.૯% વધ્યો પરંતુ મોટાભાગના શેરોમાં ઘટાડો

નવીદિલ્હી: ઓક્ટોબરમાં IT કંપનીઓના મજબૂત પરિણામોએ નિફ્ટીને ૧.૯% વધાર્યો. પશ્ચિમ એશિયામાં યુદ્ધને કારણે બ્રેન્ટ ક્રૂડના ભાવ લગભગ ૧૦% વધીને $૧૧૩ પ્રતિ બેરલ થયા અને ૨૦૨૩ પછી પહેલી વાર રિઝર્વ બેંક ઓફ ઈન્ડિયાએ વ્યાજ દરમાં વધારો કર્યો ત્યારે આ બન્યું. વધુમાં, Jio પ્લેટફોર્મ્સના લિસ્ટિંગથી પણ બજારને વેગ મળ્યો. ૧૩ લાખ કરોડના માર્કેટ કેપિટલાઈઝેશન સાથે, તે બીજી સૌથી મૂલ્યવાન કંપની બની અને ૨૭% નો મજબૂત લિસ્ટિંગ ગેઇન આપ્યો. NSE નિફ્ટી ૫૦ ઈન્ડેક્સ ૦.૫ ટકા વધ્યો, જ્યારે સ્મોલ-કેપ ઈન્ડેક્સ ૨ ટકા ઘટ્યો. ઓક્ટોબરમાં નિફ્ટી ૨ ટકા વધ્યો.

નવેમ્બર ૨૦૨૬માં બેંકો ૧૬ દિવસ બંધ રહેશે : બેંક ગ્રાહકો સાવધાન

નવી દિલ્હી: બેંક ગ્રાહકો માટે મહત્વપૂર્ણ અપડેટ! નવેમ્બર ૨૦૨૬ માં, દિવાળી, ગોવર્ધન પૂજા, છઠ પૂજા અને ગુરુ નાનક જયંતિ જેવા પ્રસંગો માટે વિવિધ રાજ્યોમાં બેંકો બંધ રહેશે.રિઝર્વ બેંક ઓફ ઈન્ડિયા દ્વારા મંજૂર કરાયેલી નિયુક્ત રજાઓ ઉપરાંત, બેંક શાખાઓ બીજા અને ચોથા શનિવારે કાર્યરત રહેશે નહીં અને રવિવારે પણ રજા રહેશે. ગ્રાહકોને નવેમ્બરમાં બેંક રજાઓની યાદી જાણવાની જરૂર છે જેથી તેમને ચેક જમા કરાવવા, રોકડ ઉપાડવા અથવા અન્ય કોઈ તાત્કાલિક કાર્ય પૂર્ણ કરવા માટે બેંકની મુલાકાત લેવાની જરૂર પડે.નવેમ્બરમાં સાત દિવસ બેંકો બંધ રહેશે, રવિવાર અને બીજા અને ચોથા શનિવારનો સમાવેશ થાય છે.

નવેમ્બરના પહેલા અઠવાડિયામાં ૩૯ કંપનીઓ ડિવિડન્ડ ચૂકવશે

નવીદિલ્હી:નવેમ્બરનો પહેલો અઠવાડિયું શેરબજારના રોકાણકારો માટે નફાકારક તક લઈને આવે છે. જો તમારા પોર્ટફોલિયોમાં ઈન્ફોસિસ, કોલ ઈન્ડિયા, એશિયન પેઈન્ટ્સ અથવા કોલગેટ જેવી કંપનીઓના શેર છે, તો આવતા અઠવાડિયે તમારા ખાતામાં ડિવિડન્ડ જમા થઈ શકે છે. હકીકતમાં, ૨ થી ૬ નવેમ્બરની વચ્ચે, ૩૯ કંપનીઓ વચગાળાના ડિવિડન્ડ માટે એક્સ-ડિવિડન્ડ તારીખે ટ્રેડ કરશે. કેટલીક કંપનીઓ તેમના શેરધારકોને નાની રકમ ચૂકવશે, જ્યારે અન્ય કંપનીઓ પ્રતિ શેર ૭૫ સુધીનું ડિવિડન્ડ ઓફર કરશે.આ યાદીમાં સનોફી ઈન્ડિયા સૌથી વધુ ડિવિડન્ડ ચૂકવી રહી છે,

સરકારે ડ્યૂટી-ફ્રી કપાસની આયાત ૩૧ ડિસેમ્બર સુધી લંબાવી

નવી દિલ્હી:સ્થાનિક કાપડ ક્ષેત્ર માટે ઉપલબ્ધતા વધારવા માટે સરકારે કપાસની આયાત પર કસ્ટમ ડ્યુટી મુક્તિને બે મહિના માટે ૩૧ ડિસેમ્બર, ૨૦૨૬ સુધી લંબાવી છે. મે મહિનામાં, સરકારે કપાસની આયાતને ૩૧ ઓક્ટોબર, ૨૦૨૬ સુધી પાંચ મહિના માટે કસ્ટમ ડ્યુટીમાંથી મુક્તિ આપી હતી.નાણા મંત્રાલયે જણાવ્યું હતું કે, "આ વિસ્તરણથી કાપડ અને વસ્ત્ર ક્ષેત્રે ઈનપુટ ખર્ચ ઘટાડવામાં મદદ મળશે, જેનાથી ઉત્પાદકો અને ગ્રાહકોને લક્ષિત રાહત મળશે, સાથે સાથે સ્થાનિક ખેડૂતોના હિતોને પણ ધ્યાનમાં રાખવામાં આવશે."આ પગલાથી બજારમાં કપાસની સારી ઉપલબ્ધતા સુનિશ્ચિત કરીને સ્થાનિક કાપડ ઉદ્યોગ, ખાસ કરીને નાના અને મધ્યમ ઉદ્યોગોના પ્રદર્શન પર સકારાત્મક અસર થવાની અપેક્ષા છે, એમ તેમાં ઉમેર્યું હતું.

કૃષિ ક્ષેત્રે ધિરાણ ૨૮.૧૯ લાખ કરોડ

બેંક એફડી સામે એક વર્ષમાં લોન આપવામાં ૫૩%નો વધારો નોંધાયો

નવીદિલ્હી, તા.૩૧

શિડ્યુલ્ડ કોમર્શિયલ બેંકો (SCBs) પર આપવામાં આવેલી લોન, વિદેશી ચલણ બિન-નિવાસી (FCNR B) થાપણો સહિત, ટર્મ ડિપોઝિટ કરતાં વધુ હતી. રિઝર્વ બેંક ઓફ ઈન્ડિયાના ડેટા અનુસાર, ૩૦ સપ્ટેમ્બર, ૨૦૨૬ સુધીમાં SCBs ની લોન વાર્ષિક ધોરણે ૫૩.૩ ટકા વધીને ૨.૧૭ લાખ કરોડ થઈ ગઈ.

આ શ્રેણીમાં અન્ય ચોક્કસ થાપણો સામે લોનનો પણ સમાવેશ થાય છે. આ વૃદ્ધિ એક વર્ષ અગાઉ નોંધાયેલા ૧૪.૩ ટકાના વધારા કરતાં નોંધપાત્ર રીતે વધારે હતી. આ મુખ્યત્વે ૮ જૂનથી અમલમાં આવેલી કન્સેશનલ સ્વેપ સ્કીમ હેઠળ એકત્ર કરાયેલી FCNR(B) થાપણો સામે બેંકો દ્વારા લોન આપવામાં આવી હોવાને કારણે છે

૩૧ ઓગસ્ટ, ૨૦૨૬ સુધીમાં બેંકોએ આ ડિપોઝિટ સુવિધા હેઠળ $૧૩૩ બિલિયન એકત્ર કર્યા હતા. ૩૦ સપ્ટેમ્બર, ૨૦૨૬ સુધીમાં કુલ બેંક લોન વાર્ષિક ધોરણે ૧૯.૪ ટકા વધીને ૨૨૯.૯૫ ટ્રિલિયન થઈ ગઈ, જે ગયા વર્ષના સમાન સમયગાળામાં ૧૧.૪ ટકાની વૃદ્ધિ હતી. ખાદ્ય પદાર્થો સિવાયના ક્ષેત્રોને લોન ૧૯.૧ ટકા વધીને ૨૨૮.૯૮ ટ્રિલિયન થઈ ગઈ.

"વ્યક્તિગત (છૂટક) લોન સેગમેન્ટમાં ડિપોઝિટ વૃદ્ધિ વાર્ષિક ધોરણે ૧૭.૩ ટકા રહી છે, જે એક વર્ષ પહેલાં ૧૧.૫ ટકા હતી," રિઝર્વ બેંકે જણાવ્યું હતું. "જ્યારે હાઉસિંગ અને વાહન જેવા સેગમેન્ટમાં લોન વૃદ્ધિ મજબૂત રહી, ત્યારે ટર્મ લોન સામે લોનમાં વધારો થયો. સોનાના ઝવેરાત અને શિક્ષણ લોન માટેની લોનમાં વૃદ્ધિ પાછલા વર્ષની તુલનામાં થોડી ઓછી થઈ, પરંતુ મજબૂત રહી," રિઝર્વ બેંકે જણાવ્યું હતું.

કૃષિ ક્ષેત્રને ધિરાણ ૧૯.૫ ટકા વધીને રૂ. ૨૮.૧૯ લાખ કરોડ થયું, જે ગયા વર્ષે ૮.૯ ટકાનો વધારો હતો.

ઇંધણ અને ખાતરના ભાવ તેમજ અનાજના શિપમેન્ટમાં વિક્ષેપને કારણે ભાવ વધવાની શક્યતા

વિશ્વ બેંકનો ૨૦૨૬માં ઊર્જાના ભાવ ૩૨% સુધી વધવાનો અંદાજ મૂકાયો

વિશ્વ બેંકનો ૨૦૨૬માં ખાદ્ય ચીજવસ્તુઓના ભાવમાં લગભગ ૧૦% વધારો થવાનો અંદાજ હતો

નવી દિલ્હી,તા.૩૧

વિશ્વ બેંકે ૨૦૨૬ માં ઊર્જાના ભાવમાં ૩૨% વધારો થવાનો અંદાજ લગાવ્યો છે, જે ત્રણ વર્ષના ઘટાડાને ઉલટાવી દેશે. જોકે, નાણાકીય સંસ્થા ૨૦૨૭ માં ભાવમાં ઘટાડો થવાની આશા રાખે છે. અમેરિકા-ઈરાન યુદ્ધને કારણે ભાવમાં ભારે ઉછાળો નોંધાવનાર બ્રેન્ટ ક્રૂડ ઓઈલનો ભાવ ૨૦૨૬માં સરેરાશ $૯૧ પ્રતિ બેરલ રહેવાની ધારણા છે, જે ૨૦૨૫માં $૬૯ હતો, અને પછી ૨૦૨૭માં તે ઘટીને $૭૯ થઈ જશે.

વિશ્વ બેંકની આગાહી મુજબ, નવી ખાણો પાવર ગ્રીડ અને ડેટા સેન્ટરોની માંગને પહોંચી વળવા માટે સંઘર્ષ કરી રહી હોવાથી, તાંબાના ભાવ આવતા વર્ષે રેકોર્ડ ઊંચા સ્તરે રહેશે.

બેંકે એપ્રિલથી તેનો ૨૦૨૭ કોપર અંદાજ ૧૮% વધારીને $૧૩,૦૦૦ પ્રતિ ટન અથવા લગભગ $૫.૯૦ પ્રતિ પાઉન્ડ કર્યો. વધારાના સુધારાઓમાં આગામી વર્ષના ટીન અંદાજને ૨૨% વધારીને $૪૫,૦૦૦ પ્રતિ ટન અને ઝીંક અંદાજને ૧૩% વધારીને $૩,૧૦૦ કરવાનો સમાવેશ થાય છે. તેનાથી વિપરીત, ૨૦૨૭ માં સોનાનો સરેરાશ $૪,૨૫૦ પ્રતિ ઔંસ રહેવાની ધારણા છે, જે આ વર્ષ કરતા ૭.૬% ઓછો છે.

"કોમોડિટી બજારો એકસાથે અનેક મોટા આંચકાઓનો સામનો કરી રહ્યા છે," વિશ્વ બેંકના ડેપ્યુટી ચીફ ઈકોનોમિસ્ટ આયહાન કોસે જણાવ્યું હતું. "ઊર્જા ખર્ચમાં વધારો અને વેપારમાં વિક્ષેપો વિવિધ કોમોડિટીઝમાં ભાવમાં વધારો કરી રહ્યા છે, જેનાથી ફુગાવો, ખાદ્ય અસુરક્ષા અને આર્થિક વૃદ્ધિ વધુ ખરાબ થવાની ધમકી મળી રહી છે," કોસે ઉમેર્યું.

વિશ્વ બેંકે તેના ઓક્ટોબરના અહેવાલમાં ૨૦૨૬ માં ખાદ્ય ચીજવસ્તુઓના ભાવમાં લગભગ ૧૦% અને ૨૦૨૭ માં વધુ ૭% વધારો થવાનો અંદાજ લગાવ્યો હતો. તેણે મધ્ય પૂર્વ કટોકટી, અલ નીનો અસર અને ઊંચા ઈંધણ અને ખાતરના ભાવને કારણે અનાજના શિપમેન્ટમાં વિક્ષેપને કારણે ઊંચા ભાવ વધવાની શક્યતાને જવાબદાર ગણાવી હતી. ૨૦૨૭ માં ૭% ઘટતા પહેલા આ વર્ષે કોમોડિટીના ભાવમાં ૨૩% વધારો થવાની આગાહી છે.

મધ્ય પૂર્વના સંઘર્ષે દેશોને ઊર્જાના ઉત્પાદન અને વપરાશમાં ગોઠવણો કરવાની ફરજ પાડી છે. ઉમ્નો અંદાજ છે કે ૨૦૨૬ માં વૈશ્વિક તેલ પુરવઠો ૫.૨% ઘટશે - ૨૦૨૦ ની વૈશ્વિક મંદીની બહાર ચાર દાયકાથી વધુ સમયમાં સૌથી મોટો ઘટાડો. "વપરાશમાં ૨.૫% ઘટાડો થવાની ધારણા છે, જે ૨૦૨૦ અને ૧૯૮૦ પછી રેકોર્ડ પરનો ત્રીજો સૌથી મોટો વાર્ષિક સંકોચન છે. પુરવઠાની અછત વચ્ચે ઊંચા ભાવ માંગને ઘટાડી રહ્યા છે, જ્યારે વીજળીકરણ પણ તેલનો ઉપયોગ ઘટાડી રહ્યું છે, ખાસ કરીને ચીનમાં. તેમ છતાં, ઉત્પાદન વપરાશ કરતાં ઓછું રહે છે, જેના કારણે તેલના સ્ટોકમાંથી વધુ ઉપાડ કરવાની ફરજ પડે છે અને બજારો નવા વિક્ષેપનો ભોગ બને છે," અહેવાલમાં જણાવાયું છે.

ઇઝરાયલના પ્લાન્ટમાં વિસ્ફોટ અને PC માર્કેટમાં મંદી કારણ બન્યા

ઈન્ટેલના શેરમાં એક જ દિવસમાં ૨૯%નો ઘટાડો નોંધાયો : ટ્રમ્પ સરકારને નુકસાન થયું

એનવીડિયાને પણ પોતાની હોલ્ડિંગમાં આશરે $૬ બિલિયનનું નુકસાન

નવીદિલ્હી,તા.૩૧

વૈશ્વિક ચિપમેકર કંપની ઈન્ટેલના શેરમાં ૨૯%નો ઘટાડો નોંધાયો. ૧૯૭૦ના દાયકાથી કંપની માટે એક જ દિવસમાં આ સૌથી મોટો ઘટાડો છે. કંપનીનો શેર ૬૬ ડોલર પર આવી ગયો છે. ચાલુ ત્રિમાસિક ગાળા એટલે કે Q4ના નબળા પરિણામોની આશંકાને કારણે રોકાણકારોએ ઈન્ટેલના શેરમાં ભારે વેચવાલી કરી છે.કંપનીએ આ ઘટાડા પાછળ ઈઝરાયલમાં આવેલા તેના મેન્યુફેક્ચરિંગ પ્લાન્ટમાં બનેલી દુર્ઘટનાને કારણે ઉત્પાદન ઠપ થવું અને પર્સનલ કમ્પ્યુટર એટલે કે PC



માર્કેટમાં ચાલી રહેલી મંદીને મુખ્ય કારણો ગણાવ્યાં છે.ઈન્ટેલના શેરોમાં આવેલા આ ઘટાડાથી અમેરિકન સરકાર અને ચિપ કંપની એનવિડિયાને મોટું નુકસાન થયું છે. ટ્રમ્પ પ્રશાસને એક વર્ષથી વધુ સમય પહેલાં ઈન્ટેલમાં ૧૦% હિસ્સો લીધો હતો. શુક્રવારે થયેલા ઘટાડાને કારણે સરકારી હોલ્ડિંગ્સની કિંમતમાં લગભગ $૧૨ બિલિયન એટલે કે આશરે ૧ લાખ કરોડનો ઘટાડો થયો છે, જોકે સરકારનું આ રોકાણ હજુ પણ નફામાં છે. બીજી તરફ, ઈન્ટેલમાં મોટો હિસ્સો ધરાવતી એનવિડિયાને પણ પોતાની હોલ્ડિંગમાં આશરે $૬ બિલિયનનું નુકસાન સહન કરવું પડ્યું છે.ઈન્ટેલના નબળા પરિણામો અને માર્ગદર્શન પાછળ ઈઝરાયલ સ્થિત તેની ફેબ્રિકેશન યુનિટ (ફેબ)માં થયેલો અકસ્માત એક મુખ્ય કારણ છે. આ મહિનાની શરૂઆતમાં ઈઝરાયલ પ્લાન્ટમાં થયેલા એક વિસ્ફોટમાં બે કર્મચારીઓનાં મોત થયાં હતાં અને એક ગંભીર રીતે ઘાયલ થયો હતો.

નિકાસકારો માટે RELIEF પહેલના વધુ સારા ઉપયોગ માટે સમિતિની રચના

નવી દિલ્હી,તા.૩૧

વાણિજ્ય મંત્રાલયે નિકાસકારો માટે ભંડોળના વધુ સારા ઉપયોગ અને RELIEF પહેલના વધુ સારા ઉપયોગ માટે છ સભ્યોની સમિતિની સ્થાપના કરી છે.

RELIEF (નિકાસ સુવિધા માટે સ્થિતિસ્થાપકતા અને લોજિસ્ટિક્સ હસ્તક્ષેપ) એ સરકારની ૨૫,૦૬૦ કરોડ રૂપિયાના નિકાસ પ્રમોશન મિશન (EPM) હેઠળ શરૂ કરાયેલી એક પહેલ છે.તેનો ઉદ્દેશ્ય નિકાસકારોને ગલ્ફ અને પશ્ચિમ એશિયાઈ કોરિડોરમાં વધતા નૂર ખર્ચ, વીમા પ્રિમીયમમાં વધારો અને દરિયાઈ વેપાર વિક્ષેપોથી બચાવવાનો છે.એક વેપાર સૂચનામાં, ડિરેક્ટોરેટ જનરલ ઓફ ફોરેન ટ્રેડ (DGFT) એ કહ્યું છે કે ભંડોળના વધુ સારા ઉપયોગ અને હસ્તક્ષેપના સુધારેલા ઉપયોગ માટે RELIEF માટે એક પેટા-સમિતિની રચના કરવામાં આવશે.DGFT ના ત્રણ અધિકારીઓ, અને વાણિજ્ય, નાણાકીય સેવાઓ અને નિકાસ ક્રેડિટ ગેરંટી કોર્પોરેશન ઓફ ઈન્ડિયા (ECGC) ના એક-એક અધિકારીઓ સમિતિના સભ્યો છે.તેમાં જણાવાયું છે કે, પેટા-સમિતિ RELIEF ના ત્રણ ઘટકોના અમલીકરણની પ્રગતિની સમીક્ષા કરશે.

ટાટા મોટર્સે ઈટાલિયન સીવી મેકર ઈવેકોમાં મોટો હિસ્સો ખરીદ્યો

નવી દિલ્હી,તા.૩૧

ટાટા મોટર્સે ઈટાલિયન કોમર્શિયલ વાહન નિર્માતા ઈવેકો ગ્રુપમાં ૮૯.૪૨ ટકા હિસ્સો હસ્તગત કર્યો છે, જે તેની ટેન્ડર ઓફરના પ્રારંભિક સમાધાન પછી તેને ભારતીય ઓટોમેકરની પરોક્ષ પેટાકંપની બનાવે છે. એક સંયુક્ત નિવેદનમાં, કંપનીઓએ જણાવ્યું હતું કે ટાટા મોટર્સની પરોક્ષ સંપૂર્ણ માલિકીની પેટાકંપની, TML CV હોલ્ડિંગ્સ BV yu Iveco ના ૨૩૮,૧૫૭,૨૧૨ સામાન્ય શેર હસ્તગત કર્યા છે, જે તેની સામાન્ય શેર મૂડીના આશરે ૮૯.૪૨ ટકા, ટ્રેઝરી શેરના ચોખ્ખા ભાગનું પ્રતિનિધિત્વ કરે છે. "Iveco ગ્રુપ હવે ટાટા મોટર્સનો ભાગ બની ગયું છે," કંપનીએ જણાવ્યું હતું. આ પ્રસ્તાવિત સંપાદન ટાટા મોટર્સનું ૨૦૦૮ માં ફોર્ડ પાસેથી જગુઆર લેન્ડ રોવર ખરીદ્યા પછીનું સૌથી મોટું સંપાદન છે.

દેશના દૂરના ખૂણામાં પેન્શનરો સુધી પહોંચવાના ઉદ્દેશ્ય સાથે પેન્શનરો કલ્યાણ વિભાગનો

આજથી ડિજિટલ લાઈફ સર્ટિફિકેટ ઝુંબેશનો પ્રારંભ

૨૦૦૦ શહેરોને આવરી લેવામાં આવશે : જરૂર પડે ત્યાં પેન્શનરોને ઘરઆંગણે સેવાઓ પૂરી પાડવામાં આવશે

નવી દિલ્હી,તા.૩૧

દેશના દૂરના ખૂણામાં પેન્શનરો સુધી પહોંચવાના ઉદ્દેશ્ય સાથે, પેન્શન અને પેન્શનરો કલ્યાણ વિભાગ ૧ થી ૩૦ નવેમ્બર, ૨૦૨૬ દરમિયાન રાષ્ટ્રવ્યાપી ડિજિટલ લાઈફ સર્ટિફિકેટ (DLC) ઝુંબેશ ૫ ચલાવશે. આ અત્યાર સુધીનું સૌથી મોટું DLC ઝુંબેશ હશે કારણ કે દેશભરના ૨,૦૦૦ શહેરો/જિલ્લાઓમાં શિબિરો સ્થાપવામાં આવશે.

આ વિશાળ કાર્યક્રમ દેશભરમાં પેન્શન વિતરણ બેંકો, ઈન્ડિયા પોસ્ટ પેમેન્ટ્સ બેંક, પેન્શનર્સ વેલ્ફેર એસોસિએશન, CGDA, DoT, રેલ્વે,



EPFO, રાજ્ય સરકારો, UIDAI અને MeitY સાથે સંકલન કરીને સ્થાપિત કરવામાં આવશે.

એક મુખ્ય ધ્યાન ફેસ ઓથેન્ટિકેશન ટેકનોલોજીને પ્રોત્સાહન આપવા પર રહેશે. આ ઝુંબેશ દરમિયાન કેન્દ્રીય ઈલેક્ટ્રોનિક્સ અને માહિતી ટેકનોલોજી મંત્રાલય અને UIDAI ટેકનિકલ સપોર્ટ પૂરો પાડશે. ડિજિટલ લાઈફ સર્ટિફિકેટ માટે ફેસ ઓથેન્ટિકેશન એ DLC જનરેશન માટે એક સીમલેસ અને ઝડપી મોડ છે, જે Android તેમજ iOS પર વાપરી શકાય છે, જે વૃદ્ધ પેન્શનરો માટે તેને સરળ અને અનુકૂળ બનાવે છે.સરકાર દૂરદર્શન, આકાશવાણી અને પીઆઈબી દ્વારા જાહેરાત કરશે. સરકારના મીડિયા વિભાગો આ અભિયાનને ઓડિયો, વિઝ્યુઅલ અને પ્રિન્ટ પ્રચાર દ્વારા સંપૂર્ણ સમર્થન આપશે. અભિયાન વિશે જાગૃતિ ફેલાવવા માટે SMS, ટ્વીટ્સ (#DLCCampaign5), જિંગલ્સ અને ટૂંકી ફિલ્મો દ્વારા આઉટરીચ પ્રયાસોને વધુ પૂરક બનાવવામાં આવશે.આ ઝુંબેશમાં વધુ લોકોને આકર્ષવા માટે આરોગ્ય તપાસ શિબિરોનું આયોજન કરવામાં આવશે. આ ઝુંબેશ 'ઉત્સવ' મોડમાં યોજવામાં આવશે જેમાં પેન્શનરો માટે આધાર અપડેટ જેવી સેવાઓનો ગુલદસ્તો ઓફર કરવામાં આવશે. જરૂર પડે ત્યાં પેન્શનરોને ઘરઆંગણે સેવાઓ પૂરી પાડવામાં આવશે. ફરિયાદ અધિકારીઓ તાત્કાલિક નિરાકરણ અભિગમ સાથે ફ્રન્ઝ સંબંધિત ફરિયાદોનું નિરાકરણ કરશે."DLC ઝુંબેશના યોગ્ય અને સુગમ સંચાલનને સુનિશ્ચિત કરવા માટે, DoPPW દેખરેખ માટે અધિકારીઓને તૈનાત કરશે.

ફ્રેમ જી

રસની અભિવ્યક્તિ માટે આમંત્રણ

મર્કયુરી ટ્રેડ લિંક્સ લિમિટેડ કૃષિ પેદાશોના વેપાર, નિકાસ અને આયાત કરવા માટે વ્યાવસાયિક કૃષિ પ્રદાન કરવાના વ્યવસાયમાં કાર્યરત છે.

સ્થળ: ૬૨૪, સોલારિસ બિઝનેસ હબ, નારણપુરા, બોડકદેવ, અમદાવાદ શહેર, અમદાવાદ - ૩૮૦૦૫૪, ગુજરાત.

(કોર્પોરેટ વ્યક્તિઓ માટે ઈન્સોલ્વન્સી રિઝોલ્યુશન પ્રોસેસ) રેગ્યુલેશન્સ, ૨૦૧૬ ના રેગ્યુલેશન 36A ના સબ-રેગ્યુલેશન (૧) હેઠળ)

સંબંધિત વિગતો	
કોર્પોરેટ દેવાદારનું નામ, PAN & CIN/ LLP નં. સાથે	મર્કયુરી ટ્રેડ લિંક્સ લિમિટેડ CIN: L01100GJ1985PLC144317
રજિસ્ટર્ડ ઓફિસનું સરનામું	૬૨૪, સોલારિસ બિઝનેસ હબ, નારણપુરા, બોડકદેવ, અમદાવાદ શહેર, અમદાવાદ - ૩૮૦૦૫૪, ગુજરાત.
વેબસાઈટની URL	લાગુ પડતું નથી
સ્થળની વિગતો જ્યાં મોટાભાગની સ્થિર અસ્કયામતો આવેલી છે	૬૨૪, સોલારિસ બિઝનેસ હબ, નારણપુરા, બોડકદેવ, અમદાવાદ શહેર, અમદાવાદ - ૩૮૦૦૫૪, ગુજરાત.
મુખ્ય ઉત્પાદનો / સેવાઓની સ્થાપિત ક્ષમતા	લાગુ પડતું નથી
છેલ્લા નાણાકીય વર્ષમાં વેચાયેલા મુખ્ય ઉત્પાદનો / સેવાઓનો જથ્થો અને મૂલ્ય	રૂ. ૧૨,૯૬૨.૭૧ (લાખમાં)
કર્મચારીઓ / કામદારોની સંખ્યા	-
બે વર્ષના નાણાકીય પત્રકો (શિક્ષણો સાથે), લેણદારોની યાદી સહિતની વધુ વિગતો કઈ URL પર ઉપલબ્ધ છે તેની માહિતી	cirp.mercurytradelinks@gmail.com પર ઈમેઈલ દ્વારા વિગતો મેળવવાની રહેશે.
કોડની કલમ 25(2)(h) હેઠળ રિઝોલ્યુશન અરજદારો માટેની પાત્રતા કઈ URL પર ઉપલબ્ધ છે તેની માહિતી	cirp.mercurytradelinks@gmail.com પર ઈમેઈલ દ્વારા વિગતો મેળવવાની રહેશે.
રસની અભિવ્યક્તિ સ્વીકારવાની છેલ્લી તારીખ	૧૭-૧૧-૨૦૨૬
સંભવિત રિઝોલ્યુશન અરજદારોની કામચલ

SOFTRAK VENTURE INVESTMENT LIMITED CIN NO : L99999GJ1993PLC020939

SOFTRAK REACHING FOR PERFECTION

Regd. Office: 201, Moon Light Shopping Centre, Nr. Maruti Towers, Drive in Road, Memnagar, Ahmedabad- 380052.
Website: www.softrakventure.in | **Email :** softrakventure@gmail.com | **Phone :** 9879989680.

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE SECOND QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2026 (₹ in Lacs, Except EPS)

Sr No	Particulars	Quarter Ended			Six Months Ended		Year Ended
		31.09.2026	30.06.2026	30.09.2025	31.09.2026	30.06.2026	30.09.2025
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited
1	Total Revenue	31.82	22.32	30.02	54.14	42.54	267.44
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items#)	17.74	7.85	15.02	25.59	18.52	25.68
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	17.74	7.85	15.02	25.59	18.52	25.68
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	12.74	7.85	12.02	20.59	14.64	15.80
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	12.74	7.85	12.02	20.59	14.64	15.80
6	Equity Share Capital	4507.79	4507.79	4507.79	4507.79	4507.79	4507.79
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	--	--	--	--	--	---
8	Earnings Per Share (of ₹ 1/- each) (for continuing and discontinued operations) -						
	Basic:	0.01	0.00	0.01	0.01	0.03	0.06
	Diluted:	0.01	0.00	0.01	0.01	0.03	0.06

Notes: Note: - The above is an extract of the detailed format of Quarterly Financial Results filed with the stock exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter/Annual Financial Results are available on the stock exchange websites at www.bseindia.com and on company's website: www.softrakventure.in.

Place : Ahmedabad, Date : 31.10.2026

For Softrak Venture Investment Limited
Sd/-
RAGHVENDRA KULKARNI,
MANAGING DIRECTOR.
DIN : 06970323

बैंक ऑफ इंडिया Bank of India BOI

Anand Mahal Road Branch: 50/52, Ganesh Krupa Soc, Anand Mahal Road,Adajan, Surat-395009,**Ph :** 0261-2762899
Email : AnandMahalRoad.Surat@bankofindia.bank.in

APPENDIX-IV [See Rule 8(1)] POSSESSION NOTICE (For immovable Property)

Whereas,The undersigned being the Authorised Officer of **Bank of India, Anand Mahal Road, Surat** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **28/11/2025** under section 13(2) of the said Act calling upon the borrower **Mr. Guru Ratilal Thakre & Mrs. Ritanjali Guru Thakre** to repay the amount mentioned in the notice being total and hereby call upon you to discharge in full your liabilities by paying to the Bank sum of ₹ **9,57,495.00 (Rupees Nine Lakhs Fifty Seven Thousand Four Hundred Ninety Five) (contractual dues up to the date of notice)** with further interest thereon @ 7.80% p.a. on home loan compounded with monthly rests and all costs, charges, penal interest and exp. incurred/to be incurred by the bank, within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on **31-10-2026**

The borrowers in particular, guarantor and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount of being ₹ **9,57,495.00 (Rupees Nine Lakhs Fifty Seven Thousand Four Hundred Ninety Five) (contractual dues up to the date of notice)** with further interest thereon @ 7.80% p.a. on home loan compounded with monthly rests and all costs, charges, penal interest and exp incurred/to be incurred by the bank until payment in full.

The borrowers' attention is invited to provision of Sub Section (8) of the Section 13 of the Act in respect of time available to redeem the secured asset.

DESCRIPTION OF THE PROPERTY/(s)

All that part and parcel of the immovable property being residential house situated at Plot No. 47, (as per KJP Block No. 451/47) admeasuring area 48.07 sq. yrds., i.e 40.19 sq. mtrs., alongwith undivided proportionate share admeasuring 29.92 sq. mtrs., in the common road rasta, COP of the said society known as "Ramdev Residency" situated at Umrakh, Bardoli bearing new block no. 451 (old block no. 451 & 452) RS No. 462/4, 462/3, of moje Umrakh, Bardoli-394601-Property owned by Guru Ratilal Thakre & Mrs. Ritanjali Guru Thakre

Date : 31.10.2026 | Place :Bardoli **Authorized Officer, Bank of India,Anand Mahal Road Branch.**

FORM G

Invitaion For Expression Of Interest
Mercury Trade Links Limited Engaged In The Business Of Providing Commercial Agriculture To Deal In Trading, Export, And Import Such Agricultural Products

At
624, Solaris Business Hub, Naranpura, Bodakdev
Ahmadabad City Ahmedabad - 380054 Gujarat.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Name of the Corporate Debtor along with PAN & CIN/ LLP No.	MERCURY TRADE LINKS LIMITED CIN : L01100GJ1985PLC144317
Address of the Registered office	624, Solaris Business Hub, Naranpura, Bodakdev Ahmadabad City Ahmedabad – 380054, Gujarat.
URL of website	NA
Details of place where Majority of Fixed assets are located	624, Solaris Business Hub, Naranpura, Bodakdev Ahmadabad City Ahmedabad – 380054, Gujarat.
Installed capacity of main Products / Services	NA
Quantity and value of main products / services sold in Last Financial year	Rs. 12,962.71 (in Lakhs)
Number of employees / workmen	
Further details including last available Financial Statements (with schedules) of two years, lists of creditors, creditors are available at URL:	Details to be sought by email at cirp.mercurytradelinks@gmail.com
Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details to be sought by email at cirp.mercurytradelinks@gmail.com
Last date for receipt of expression of interest	17-11-2026
Date of issue of provisional list of prospective resolution applicants (PRA)	27-11-2026
Last date for submission of objections to provisional list	02-12-2026
Date of issue of final list of PRA	12-12-2026
Date of issue of IM, EM and request for resolution plans to FPRAs	17-12-2026
Last date for submission of resolution plans	16-01-2027
Process email id to submit Expression of Interest	Details to be sought by email at cirp.mercurytradelinks@gmail.com
Details of CD's registration status as MSME	UDYAM-GJ-01-0327327

Sd/-
Bharati Manoj Daga
Resolution Professional
Mercury Trade Links Limited
Reg. No.: IBBI/IPA-01/IP-P01963/20-21/13070
AFA No.: AA1/13070/02/311226/108746
Valid till: 31st December 2026
Date: 02-11-2026
Place: Mumbai

सेन्ट्रल बैंक ओइ इण्डिया सेन्ट्रल बैंक ऑफ़ इंडिया Central Bank of India

Regional Office, 4th Floor, UTC Building, L.P. Savani Road, Adajan, Surat-395009.

RO/RECV/2026-27 **Date : 19-10-2026**

To,
Mr. Rashikbhai Chhaganbhai Kamani (Borrower)
Mrs. Vaishaliben Rashikbhai Kamani (Co-Borrower)
Add : Plot No. 211, Shree Krishna Sai Residency, Village-Velanja, Tal. Kamrej, Surat-394150.

Sub : Demand Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 TO The Borrower/s.

Dear Sir/s,

The undersigned holding the post of **Chief Manager** in his capacity of the Authorised Officer of Central Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (hereinafter called the 'SARFAESI Act', for the sake of brevity) hereby issues this notice to you as follows:

1. You are aware that at your request, you have been granted by Central Bank of India (hereinafter called 'Bank'), through its **Dumbhal Branch,** financial assistance as detailed columns 2 to 3 of Schedule A hereto.
2. The said financial assistance was sanctioned, inter alia, against security interest created in favour of Bank by executing, inter alia, security documents in the manner as detailed/mentioned in Schedule 'B' along with details of property **Description of the property- All that piece and parcel of the immovable property bearing Plot No. 211, admeasuring 82.23 Sq yards (As per K GP Block No. 223/221, Adm, 68.75 Sq. Mtrs) together with undivided proportionate share admeasuring 39.27 sq. mtrs. in road & COP in Shree Krishana Sai Residency, situated on the land bearing Block No. 223 of Village: Velanja, Tal Kamrej, District: Surat. Owner of property - Mr. Rasikbhai Chhaganbhai Kamani. Boundaries : East : Plot No. 212, West : Society Boarder, North : Plot No. 244, South : Society Internal Road.**
3. That you did not operate the account and did not repay the dues of bank as per the terms of sanction and consequently, your account was classified as non performing asset **w.e.f. 18/10/2026** in accordance with the applicable guidelines issued by Reserve Bank of India from time to time. In spite of repeated requests by Bank, you have failed to repay the dues of bank.
4. The facility wise details of the amount due from you are mentioned in columns 4 to 9 of Schedule A hereto. The total amount due against you being the sum total of all the amounts due under various financial facilities, as detailed in columns 4 to 10 of schedule A hereto, comes to **Rs. 16,11,463/- (Rupees Sixteen Lakh Elevan Thousand Four Hundred Sixty Three Only)** and you have defaulted in repayment of the entire said amount.
5. Therefore, you are hereby called upon under Section 13(2) of SARFAESI Act, to discharge your liabilities in full by paying the entire amount due being **Rs. 16,11,463/- (Rupees Sixteen Lakh Elevan Thousand Four Hundred Sixty Three Only)** with further interest at the applicable rate/s of interest mentioned in the Schedule A from the date of notice **19/10/2026** till the date of full and final payment along with incidental expenses, charges and costs recoverable from you as per terms of contract and/or as per law, within 60 days from the date of this notice.
6. If you fail to repay to the Bank the total dues which you have been called upon to pay hereinabove, the Bank will exercise all or any of the rights available to it under the provisions of the SARFAESI Act read with the Rules framed thereunder.
7. You are also put on notice that in terms of Section 13(13), you are legally bound not to transfer the secured assets detailed in Schedule 'B', by way of sale, or otherwise, without obtaining prior written consent of the bank.
8. Your attention is also drawn to Section 29 of SARFAESI Act which provides that any contravention of provisions of this SARFAESI Act amounts to an offence punishable with imprisonment up to one year or fine or both.
9. This notice of demand is issued without prejudice to and shall not be construed as waiver of any other rights or remedies which the bank has already exercised and/or may exercise, including any legal action for recovery of the said dues and also for further demands for the sum that may be found /fall due and payable by you to us.
10. Your attention is drawn to the provisions of Section 13(8) of the SARFAESI Act, 2002 in respect of time available to you to redeem the secured assets.

Date - 19/10/2026 | Place - Surat **Authorised Officer, Central Bank of India**

Muthoot Homefin Muthoot Homefin (India) Ltd.

CIN- U65922KL2011PLC029231
Corporate Office : Muthoot Homefin (INDIA) Ltd. 19/E, The Ruby, Senapati Bapat Marg, Tulsi Pipe Road, Near Ruparel College, Dadar West, Mumbai - 400028.
Branch Office: Muthoot Homefin (I) Ltd, 503, Sapphire Business Hub, LP Savani Road, Nr. Madhuvan Circle Adajan, Surat Gujarat- 395009

APPENDIX-IV-A [See proviso to Rule 8(6)]
PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Muthoot Homefin (India) Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-**

Sr. No.	Borrower(s)/ Co-Borrower(s)/ Guarantor(s) / Loan Account No. / Branch	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)
1.	Dhanraj Nimba Patil/ Chatur Nimba Patil/ Latabai Nimba Patil/ 004-00000739/ Surat	24-Apr-2026/ Rs. 11,98,326/- Rupees Eleven Lakh Ninety Eight Thousand Three Hundred Twenty Six Only.	All The Piece & Parcel of Immovable Property Bearing Plot No. 417 Admeasuring 61.67 Sq. Yard i.e. 51.57 Sq. Mts., (As Per KJP Block No. 85/417 Admeasuring 70.72 Sq. Mts.), In "Sai Angan Residency", Situate At Revenue Survey No. 100, 101. Block No. 85 Admeasuring He. 3-99-56 Sq. Mts., of Moje Village Jolwa, Ta: Palsana, Dist: Surat. North- 416 No. South- 418 No. East- Sai Deep Residency West: Road RCC	Rs. 12,72,338/- Rupees Twelve Lakh Seventy Two Thousand Three Hundred Thirty Eight Only.	Rs. 1,27,234/- Rupees One Lakh Twenty Seven Thousand Two Hundred Thirty Four Only.
2.	Satyamkumar Mavjibhai Kantariya/ Ritaben Satyamkumar Kanthariya/ 004-00402220/ Surat	24-Apr-2026/ Rs. 3,61,550/- Rupees Three Lakh Sixty One Thousand Five Hundred Fifty Only.	All The Piece & Parcel of Immovable Property Bearing Flat No. 306 On The 3rd Floor Admeasuring 24.34 Sq. Mts. Built Up Area, & 431 Sq. Mts. Super Built Up Area, Along With 7.46 Sq. Mts. Undivided Share In The Land of Road In "Shivam Residency, B-Part", Situate At Revenue Survey No. 361, Block No. 348 Paiki Plot No. 313 To 324, of Moje Village Kamrej, Ta: Kamrej. Dist: Surat. North- A Wing South- C Wing East-Adj Society West-Road	Rs. 4,22,919/- Rupees Four Lakh Twenty Two Thousand Nine Hundred Nineteen Only.	Rs. 42,292/- Rupees Fourty Two Thousand Two Hundred Ninety Two Only.
3.	Adarshkumar Rambabu Dixit/ Krishnakanti Rambabu Dicxit/ 004-00401735/ Surat	24-Apr-2026/ Rs. 3,28,099/- Rupees Three Lakh Twenty Eight Thousand Ninety Nine Only.	All The Piece & Parcel of Immovable Property Bearing Flat No. 206 On The 2nd Floor Admeasuring 387.00 Sq. Fts. i.e. 35.97 Sq. Mts. Super Built Up Area, & 278.40 Sq. Fts. i.e. 25.86 Sq. Mts. Built Up Area, Along With Undivided Share In The Land of "Shukun Residency-1", Situate At Block No. 2, 4, 5, 11-A, 12, 13-A, 14, 15, 16, 39, 40-A, 41, 42, 43, 157, 323-A. 325, 326, & New Block No. 2, In "Sonipark Housing Society-2", Paiki Plot No. 208, 209 & 210, of Moje Tatithaiya, Ta: Palsana, Dist: Surat. North: Open Plot No. 211, South: Adj. Plot No. 207, East: Internal Road, West: Adj. Plot No. 249,250 and 251	Rs. 3,10,500/- Rupees Three Lakh Ten Thousand Five Hundred Only.	Rs. 31,050/- Rupees Thirty One Thousand Fifty Only.
4.	Avinash Bhika Pawar/ Sunanda Bhikha Pavar/ Ashwin Bhikapawar/ 004-00403721/ Surat	24-Apr-2026/ Rs. 8,33,268/- Rupees Eight Lakh Thirty Three Thousand Two Hundred Sixty Eight Only.	All The Piece & Parcel of Immovable Property Bearing Plot No. 64 Admeasuring 53.33 Sq. Yard i.e. 44.59 Sq. Mts., (As Per K.J.P. Block No. 88/B/ 64 Admeasuring 66.92 Sq. Mts.), In "Sai Deep Residency", Situate At Block No. 88/B (Block No. 88 Paiki, 101, 102) Admeasuring Hector 5-21-72 Sq. Mts., of Moje Village Jolwa, Ta: Palsana, Dist: Surat. North: Adj Plot No.63, South: Plot No.65, East: Internal Road West: Adj Plot	Rs. 9,86,400/- Rupees Nine Lakh Eighty Six Thousand Four Hundred Only.	Rs. 98,640/- Rupees Ninety Eight Thousand Six Hundred Fourty Only.
5.	Haripada Sanatan Biswas/ Bhagabati Haripada Biswas/ 004-00404416/ Surat	30-Mar-26/ Rs. 5,40,034/- Rupees Five Lakh Fourty Thousand Thirty Four Only.	All The Piece & Parcel of Immovable Property Bearing Flat No. 502 On The 5th Floor Admeasuring 545.56 Sq. Fts. Super Built Up Area, & 300.06 Sq. Fts. i.e. 27.89 Sq. Mts. Built Up Area, Along With 8.37 Sq. Mts. Undivided Share In The Land of Road & C.O.P. In "Radhe Residency of Aradhna Lake Town Part-2", Situate At Block No. 3, 4, 5, 6, 7, 8, 9, 10, 12, 19, 362, & New Block No. 3 Totally Admeasuring 53988 Sq. Mts., Paiki Plot No. 760 (As Per Kjp Block No. 3/760 Admeasuring 398.91 Sq. Mts.), of Moje Jolwa, Ta: Palsana, Dist. Surat. On The North: Society Had, On The South: Society Internal Road, On The East- Society Had On The West: Society Internal Road	Rs. 4,97,125/- Rupees Four Lakh Ninety Seven Thousand One Hundred Twenty Five Only.	Rs. 49,713/- Rupees Fourty Nine Thousand Seven Hundred Thirteen Only.
6.	Nitinbhai Bhillabhai Pendhare/ Jyoti Nitin Pendhare/ 004-00404747/ Surat	30-Mar-26/ Rs. 6,80,020/- Rupees Six Lakh Eighty Thousand Twenty Only.	Flat No. 205, Admeasuring Area 62.43 Sq Mtrs, 2nd Floor, Harivilla-2, Building No: C-1, Sai Vatika-2, Opp Sarvotam Hotel, Off-Surat Bardoli Highway, Bagumara, Palsana, Surat. Boundaries As Under: North: Society Road, South: B Wing, East: Society Road, West Society Road	Rs. 6,88, 800/- Rupees Six Lakh Eighty Eight Thousand Eight Hundred Only.	Rs. 68,880/- Rupees Sixty Eight Thousand Eight Hundred Eighty Only.
7.	Shyamdhari Bedibhai Pall/ Indravatidevi Shyamdhari Pal/ 004-00000661/ Surat	24-Apr-2026/ Rs. 3,43,097/- Rupees Three Lakh Fourty Three Thousand Ninety Seven Only.	All The Piece & Parcel of Immovable Property Bearing Flat No. 101 On The 1st Floor Admeasuring 47.12 Sq. Mts. Built Up Area, Along With 11.49 Sq. Mts. Undivided Share In The Land of "Siddhvinayak Residency", Situate At Revenue Survey No. 23/1, 29/1, Block No. 90 Admeasuring 0-68-80 Hector Are Sq. Mts., Paiki Plot No. 2 As Per Kjp No. 90/2/B Admeasuring 460.26 Sg. Mts., of Moje Village Sayan, Ta: Olpad, Dist: Surat. North: Flat No. 102 South: Adj Property East: Passage West: OTS	Rs. 7,21,875/- Rupees Seven Lakh Twenty One Thousand Eight Hundred Seventy Five Only.	Rs. 72,188/- Rupees Seventy Two Thousand One Hundred Eighty Eight Only.
8.	Vijaybhai Pravinbhai Siddhapura/ Nayanaben Vijaybhai Siddhapura/ 004-00000780/ Surat	30-Mar-26/ Rs. 8,60,111/- Rupees Eight Lakh Sixty Thousand One Hundred Eleven Only.	Premises of Flat No. 102 Admeasuring 733 Sq. Fts., Super Built Up Area., 484 Sq. Fts., i.e. 44.98 Sq. Mtrs., Built Up Area Sq. Mtrs., Alongwith Proportionate Undivided Share In Ground Land Admeasuring 10.46 Sq. Mtrs., "Pratham Residency", Developed Upon Land Situated In State: Gujarat, District: Kamrej, Sub-District & Taluka: Kamrej, Moje: Kamrej Bearing Block No. 357 Paikee 2 Admeasuring 9510.00 Sq. Mtrs., Know As Simandhar Nagar Paikee Plot No. A-43, B-43, 44-A, 44-B, 45-A (As Per Approved Plan Plot No. 43, 44, 45) Total Admeasuring 292.53 Sq. Mtrs., Residential N.A. Land Paikee, Four Boundaries of The Property On The East: Ambar Residency, On The West: Adjoining Road, On The North: Sajavat Residency, On The South: Sajavat Residency,: Open Plot Property	Rs. 7,33,000/- Rupees Seven Lakh Thirty Three Thousand Only.	Rs. 73,300/- Rupees Seventy Three Thousand Three Hundred Only.

1. The Auction is being held on **"AS IS WHERE IS" AND "AS IS WHAT IS" basis**
2. The detailed terms and conditions of the auction sale are incorporated in the prescribed tender form, available at the above mentioned regional office
3. Last Date of Submission of Sealed Bid/Offer in the prescribed tender forms along with EMD payable by way of Demand Draft in Favor of 'Muthoot Homefin (India) Ltd'. along with KYC is on **08-Dec-2026 till 04:00 PM** at Regional Office the address mentioned herein above. Tenders that are not filled up completely or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
4. Date of Inspection of the Immovable Property is on **07-Dec-2026 between 01:00 P.M. to 03:00 P.M.**
5. Date of Opening of the Bid/Offer Auction Date for Property is **09-Dec-2026** at the above mentioned Branch Office address at **01:00 PM.** by the Authorised Officer.
6. The MHIL shall not be responsible for payment of any outstanding statutory notice & Encumbrances / taxes arrears etc. if any & their Responsible to pay the sum would be that of the Successful auction purchase. The Intending bidder should make their own independent inquiries regarding the Encumbrances Title of property & also inspect & satisfy themselves.
7. The Highest bidder shall be subject to approval of MHIL Ltd. Authorised Officer shall Reserve the right to accept all any of the offer /Bid so received without assign any reason whatsoever. His decision shall be final and binding.
8. The Borrower(s)/Guarantor(s) are hereby given 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002 to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Muthoot Homefin (India) Ltd, in full, before the date of sale, auction is liable to be set aside.

For further details, contact the Authorised Officer, at the above mentioned Office address Contact Person- **Amar Patil-9737057744**

Date: November 02, 2026 Place: Surat **Sd/- Authorized Officer, Muthoot Homefin (India) Limited**

Muthoot Homefin Muthoot Homefin (India) Ltd.

CIN- U65922KL2011PLC029231
Corporate Office : Muthoot Homefin (INDIA) Ltd. 19/E, The Ruby, Senapati Bapat Marg, Tulsi Pipe Road, Near Ruparel College, Dadar West, Mumbai - 400028.
Branch Office: Muthoot Homefin (I) Ltd, Shop No 234 -235, 2nd Floor, The City Center, Nr. Amrapali underbridge , Raiya Road Rajkot , Gujarat- 360007

APPENDIX-IV-A [See proviso to Rule 8(6)]
PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Muthoot Homefin (India) Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-**

Sr. No.	Borrower(s)/ Co-Borrower(s)/ Guarantor(s) / Loan Account No. / Branch	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)
1.	Vijay Dilipbhai Joshi/ Sudhaben Dilipbhai Joshi/ 005-00500386/ Rajkot	25-Oct-2025/ Rs. 4,27,455/- Rupees Four Lakh Twenty Seven Thousand Four Hundred Fifty Five Only.	A Residential Tenement No.414 With Land Adm. 41-85 Sq. Mt., Sub- Plot No. 42 To 61 & 83/40, Area Known As Anand Residency At Pipalia Pal Revenue Survey No. 37/1 Paiki 3, Tal. Lodhika, Dist. Rajkot, Gujarat. Boundaries of The Property North-tenement No. A-413, Outh- Tenement No. A-415, East-Tenement No. A-382, West-7-50 Mt. Road	Rs.3,58,263/- Rupees Three Lakh Fifty Eight Thousand Two Hundred Sixty Three Only.	Rs. 35,826/- Rupees Thirty Five Thousand Eight Hundred Twenty Six Only.

1. The Auction is being held on **"AS IS WHERE IS" AND "AS IS WHAT IS" basis**
2. The detailed terms and conditions of the auction sale are incorporated in the prescribed tender form, available at the above mentioned regional office
3. Last Date of Submission of Sealed Bid/Offer in the prescribed tender forms along with EMD payable by way of Demand Draft in Favor of 'Muthoot Homefin (India) Ltd'. along with KYC is on **08-Dec-2026till 04:00 PM** at Regional Office the address mentioned herein above. Tenders that are not filled up completely or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
4. Date of Inspection of the Immovable Property is on **07-Dec-2026 between 01:00 P.M. to 03:00 P.M.**
5. Date of Opening of the Bid/Offer Auction Date for Property is **09-Dec-2026** at the above mentioned Branch Office address at **01:00 PM.** by the Authorised Officer.
6. The MHIL shall not be responsible for payment of any outstanding statutory notice & Encumbrances / taxes arrears etc. if any & their Responsible to pay the sum would be that of the Successful auction purchase. The Intending bidder should make their own independent inquiries regarding the Encumbrances Title of property & also inspect & satisfy themselves.
7. The Highest bidder shall be subject to approval of MHIL Ltd. Authorised Officer shall Reserve the right to accept all any of the offer /Bid so received without assign any reason whatsoever. His decision shall be final and binding.
8. The Borrower(s)/Guarantor(s) are hereby given 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002 to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Muthoot Homefin (India) Ltd, in full, before the date of sale, auction is liable to be set aside.

For further details, contact the Authorised Officer, at the above mentioned Office address Contact Person- **Ravi K-7046484811**

Date: November 02, 2026, Place: Rajkot **Sd/- Authorized Officer, Muthoot Homefin (India) Limited**

Aadhar Housing Finance Ltd.

Aadhar Housing Finance Ltd

Corporate Office: Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District) Maharashtra - 400072
Surat Branch: Office No. 209 & 210 , 2nd Floor , Universal Business Center, Near Madhuvan Circle, L.P. Savani Road, Adajan, Surat-395009 (GJ)
Ankleshwar Branch : Shop B-63,1st Floor, Signature Galleria, B-wing B/S Uma Bhavan, Near Mahavir turning point, OLD NH-8, Ankleshwar, Dist- Bharuch, Gujarat-393001
Rajkot Branch: Office number 204 to 208, 2nd Floor, The Imperia, off. Shubhas road, CWS No 14, CS no 3085, Opp: Shashtri maidan, Panchnath Plot, Rajkot, Gujarat – 360001
Morbi Branch: Office No. 401, 4Th Floor, Vakhat Complex, Vasant Plot, Ravapar Road, Opp. Chakiya Hanuman, Morbi - 363641 (GJ).
Junagadh Branch: Office No.202/A, 202/B,Marigold Complex-3,2nd Floor,College Road, Opp Bahauddin Science College, R.S. No. 265/1, Jungadh, Gujarat-362001
Jetpur Branch: 1st Floor, Shivam Complex, Junagadh Road, Off. Hero Honda Showroom, Jetpur, Rajkot - 360370 (GJ).

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s) (Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 04200001012 /Surat Branch) Yogesh B Vankhede (Borrower) Manishaben Wankhede (Co-Borrower) Hardik K Dhaduk (Guarantor)	All that piece and parcel of the property bearing, Flat No - 107, Block No 123, Madhav Complex ,1St Floor, Sai Baba Nagar Nr Jivan Raksha Hospital Off Sayan Kim Road, Moje-Delad, Sub Dist. Olpad, Dist. Surat, Gujarat-394105. **Boundaries:** East: Flat No. 108 & Plot No. 62 and 63, West: Flat No. 106 & 15 Ft. Road, North: Internal Road & 20 Ft. Road, South: Passage & 20 Ft. Road	**12-08-2026 & ₹ 12,16,464/-**	**29-10-2026**
2	(Loan Code No. 04200002843 / Surat Branch) Yogesh B Vankhede (Borrower) Manishaben Wankhede (Co-Borrower) Hardik K Dhaduk (Guarantor)	All that piece and parcel of the property bearing, Flat No. 108, Block No. 123, Madhav Complex ,1st Floor, Sai Baba Nagar, Nr. Jivan Raksha Hospital, Off Sayan Kim Road, Moje-Delad, Sub Dist. Olpad, Dist. Surat, Gujarat-394105. **Boundaries:** East: Flat No. 109 & Plot No. 62 and 63, West: Flat No. 107 & 15 Ft. Road, North: Internal Road & 20 Ft. Road, South: Passage & 20 Ft. Road		
3	(Loan Code No. 17500000101 / Ankleshwar Branch) Parshottambhai Pithva (Borrower) Kiranben Parshotambhai Pithava (Co-Borrower)	All that piece and parcel of the property bearing, R S No 214, Block No. 214, Shyam Palace, Wing A, Flat No. A-403, Shyam Palace Wing A 4th Floor Under Ved Nagari Canal Rd Vi -Kamrej, Ta - Kamrej Dist -Surat, Gujarat - 394185. **Boundaries:** East: Road, West: B-Type Plot No. 30, North: C.O.P, South: Society Road	**10-07-2026 & ₹ 4,54,506/-**	**29-10-2026**
4	(Loan Code No. 04010001201 / Rajkot Branch) Abhishek Nandlal Vyas (Borrower) Nandlal Mansukhlal Vyas & Ansuyaben Nandlal Vyas (Co-Borrowers)	All that piece and parcel of the property bearing, R.S No. 59P1, Plot No.26, Tp. No.17, Fp No.33P, Bultup Are. 64-85 Sq.Mtr103 1St Floor, Bholenath Tower - B Off, Rajkot - Morbi Highway, 26 Rajkot, Gujarat-360003. **Boundaries:** East: Flat No.102, West: Plot No.22 to 25, North: FP No.34, South: Plot No.27 & Common Plot	**14-04-2026 & ₹ 21,37,721/-**	**31-10-2026**
5	(Loan Code No. 14800000970 / Morbi Branch) Late. Dileep Kumar (Represented Through The Legal Heir) (Borrower) Pradip Kumar (Co-Borrower)	All that piece and parcel of the property bearing, Sr. No 20 P, Plot No 17 P, Section-2, Land Adm. 41-81 Sq. Mtrs, Lionsnagar Opp. Green Palace Apartment Navlakhi Road, Rajkot, Gujarat-363641. **Boundaries:** East: Plot No.17 P Part No.11, West: Na Road, North: Plot No.17 P Part No.3, South: Plot No.17 P Privet Property	**14-04-2026 & ₹ 5,89,286/-**	**31-10-2026**
6	(Loan Code No. 10810000894 / Junagadh Branch) Imran Mehmud Garana (Borrower) Kausarbanu Imran Garana & Mehmood Haroon Garana (Co-Borrowers)	All that piece and parcel of the property bearing, R.S. No. 774P1, Sub Plot No. 16,17 Off., Plot No. 18/P and 19/P, Junagadh Jamnagar Highway, Dhoraji, Rajkot, Gujarat-360410. **Boundaries:** East: Adj. Land of Plot No.19P, West: Adj. Land of Plot No.18P (Sub Plot No. 18), North: Adj. Land of Plot No.19 & 18 Sub Plot No.2 to 4, South: Road	**09-10-2025 & ₹ 15,52,976/-**	**31-10-2026**
7	(Loan Code No. 25510000363 / Jetpur Branch) Santosh Nanjibhai Chavada (Borrower) Devuben Nanjibhai Chavada (Co-Borrower)	All that piece and parcel of the property bearing, Jetpur R.S.No. 13P, Plot No.17, Land Adm.62-71 Sq.Mtrs. Jetpur- Navagadh, Dis. Rajkot. **Boundaries:** East: Property of Plot No.17P, West: Property of Plot No. 16P, North: Property of Dhirubhai Vandana, South: Property of Plot No.17P & Personal Road	**22-05-2026 & ₹ 21,68,212/-**	**31-10-2026**

Place : Gujarat **Authorised Officer**
Date : 02-11-2026 **Aadhar Housing Finance Limited**

NILA INFRASTRUCTURES LIMITED

(CIN : L45201GJ1990PLC013417)
Registered Office: 1st Floor, Sambhaav House, Opp. Chief Justice's Bunglow, Bodakdev, Ahmedabad - 380 015.
Phone: +91 79 4003 6817/18 **Fax:** +91 79 26873922
E-mail: secretarial@nilainfra.com **Website:** www.nilainfra.com

Scan to view Financial Resutls

EXTRACTS OF STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2026

(₹ in Lakhs)

SN	Particulars	Standalone						Consolidated					
		Quarter Ended			Six Months Ended		Previous year